

**Bail Appl. No 614/2020  
FIR No. 180/2020  
PS : Lahori Gate  
U/s : 420/468/471/120B IPC  
State Vs. Sandeep Singh**

**01.09.2020**

**At 11:25 AM**

**Present : Sh. Manoj Garg, Ld. Addl. PP for the State.  
Chaudhary Rajender Singh, Ld. Counsel for the applicant/  
accused.  
IO SI G.N. Tiwari, (No. D-4272, PS Lahori Gate) is present.  
The matter has been taken up through Video Conferencing by**

**means of Webex Meet.**

The present bail application has been taken up in pursuance to Order No. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld. District & Sessions Judge (HQs), Delhi.

IO has submitted today that he has had a telephonic conversation with the complainant and who has informed him that the cheque given by the applicant/ accused Sandeep Singh in terms of the settlement arrived at between the parties has been encashed.

Ld. Counsel for the applicant/ accused submits that in view of the above factual position, the interim bail granted to the applicant accused may be made absolute.

In the facts and circumstances, the interim bail granted to the applicant/ accused Sandeep Singh vide order dated 01.07.2020 is made absolute. The remaining terms and conditions contained in the said order shall remain as it is. Application stands disposed of accordingly. File be consigned

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**FIR No. 180/2020  
PS : Lahori Gate  
U/s : 420/468/471/120B IPC  
State Vs. Sandeep Singh**

to record room, as per rules.

A copy of this order be uploaded on the official website of Delhi  
District Courts.

**(LOVLEEN)  
PO-MACT-02(Central),  
Delhi/01/09/2020(k)**

**Bail Appl. No. 608/2020  
FIR No. 180/2020  
PS : Lahori Gate  
U/s : 420/468/471/120B IPC  
Sidhant Pandey Vs State**

**01.09.2020**

**At 3:00 PM**

**Present : Sh. Manoj Garg, Ld. Addl. PP for the State.  
None for the applicant/ accused.  
IO SI G.N. Tiwari, (No. D-4272, PS Lahori Gate) is present.  
The matter has been taken up through Video Conferencing by  
means of Webex Meet.**

The present bail application has been taken up in pursuance to Order No. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld. District & Sessions Judge (HQs), Delhi.

Nobody has appeared on behalf of the applicant/ accused since morning. Even on the last date of hearing, none has appeared on behalf of the applicant/ accused. Hence, the present bail application stands dismissed-in-default. File be consigned to record room, as per rules.

A copy of this order be uploaded on the official website of Delhi District Courts.

**(LOVLEEN)  
PO-MACT-02(Central),  
Delhi/01/09/2020(k)**

**Bail Appl. No. 83/2020  
e-FIR No. 12016/2020  
PS : Rajinder Nagar  
U/s : 379/411 IPC  
State Vs. Saizee**

01.09.2020

**Fresh application has been moved on behalf of the applicant/  
accused Saizee for releasing him on personal bond. It be checked and  
registered.**

Present : Sh. Manoj Garg, Ld. Addl. PP for the State.  
Sh. Ajay Goswami, Ld. Counsel for the applicant/ accused.  
IO ASI Brijender Kumar, (No. D-97/C , PS Rajinder Nagar) is  
present.  
**The matter has been taken up through Video Conferencing by  
means of Webex Meet.**

The present application has been taken up in pursuance to Order  
No. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld. District  
& Sessions Judge (HQs), Delhi.

Some clarification is required from Ld. Counsel as to the citation  
referred by him. He seeks some time. Matter stands adjourned for **02.09.2020**.

A copy of this order be uploaded on the official website of Delhi  
District Courts.

**(LOVLEEN)  
PO-MACT-02(Central),  
Delhi/01/09/2020(k)**

**Bail Appl. No. 1050/2020  
FIR No. 147/2020  
PS : Prasad Nagar  
U/s : 379/411 IPC  
State Vs. Shahbuddin**

**01.09.2020  
At 11:10 AM**

**Fresh application U/s 439 CrPC has been moved on behalf of the applicant/ accused for grant of bail. It be checked and registered.**

**Present : Sh. Manoj Garg, Ld. Addl. PP for the State.  
Sh. Arun Saxena, Ld. Counsel for the applicant/ accused.  
IO HC Ramraj, (No. D-428/C, PS Prasad Nagar) is present.  
The matter has been taken up through Video Conferencing by means of Webex Meet.**

The present bail application has been taken up in pursuance to Order No. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld. District & Sessions Judge (HQs), Delhi.

Reply sent in by the IO has been perused. Submissions heard.

It is stated by the Ld. Counsel for the applicant/ accused that the recovery has already been effected in the present matter. It is further submitted by the Ld. Counsel for the applicant/ accused that the applicant/ accused is languishing in judicial custody since 08.08.2020. It is further submitted that the investigation is complete and no fruitful purpose would be served by detaining the applicant/ accused in judicial custody. A prayer has been made for grant of bail to the applicant/ accused.

Ld. APP for the state opposes the prayer for grant of bail to the applicant/ accused.

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**FIR No. 147/2020  
PS : Prasad Nagar  
State Vs. Shahbuddin**

This Court has considered the rival submissions. Recovery has already been effected. The investigation is complete. The applicant/ accused is languishing in judicial custody since 08.08.2020. The applicant/ accused is no longer required for the purpose of investigation. The trial is most likely to get prolonged on account of unabated spread of COVID-19. Without commenting on the merits of the present case, the applicant/ accused **Shahbuddin** is admitted to bail on furnishing a bail bond in a sum of Rs. 10,000/- with one surety in the like amount to the satisfaction of the Ld. Duty MM/ Ld. MM concerned/ Jail Superintendent concerned, subject to following conditions :-

- a) the applicant/ accused shall not influence the witnesses;
- b) the applicant/ accused shall not leave Delhi without permission of the concerned Court;
- c) the applicant/ accused shall also provide his as well as his surety's mobile number to the IO/ SHO immediately upon his release and shall mark his attendance in police station through audio or video mode on every Monday between 10 a.m. to 6 p.m.

The bail application stands disposed of accordingly.

A copy of this order be sent/ transmitted to the concerned Jail Superintendent for necessary information and compliance. File be consigned to record room, as per rules.

A copy of this order be uploaded on the official website of Delhi District Courts.

**(LOVLEEN)  
PO-MACT-02(Central),  
Delhi/01/09/2020(k)**

**FIR No. 265/2020  
PS : Sarai Rohilla  
U/s : 326/341/34 IPC  
State Vs. Mohd. Jahid**

**01.09.2020  
At 11:05 AM**

**This is an application for early hearing of the bail application moved on behalf of the applicant/ accused Jahid.**

**Present : Sh. Manoj Garg, Ld. Addl. PP for the State.  
Sh. Birender Sangwal, Ld. Counsel for the applicant/  
accused.  
The matter has been taken up through Video Conferencing by means of Webex Meet.**

The present application has been taken up in pursuance to Order No. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld. District & Sessions Judge (HQs), Delhi.

It is submitted by the Ld Counsel for applicant that on the last date of hearing i.e. 29.08.2020, he could not join the Video Conference proceedings on account of some network problem and the bail application of the applicant/ accused got adjourned for **10.09.2020**.

Ld. Counsel for the applicant/ accused further submitted that all the co-accused persons in the matter have already been granted bail and now, Ld. Counsel seeks early hearing of the bail application of the applicant/ accused Jahid.

In the facts and circumstances, let the bail application of the applicant/ accused Jahid be put up on **03.09.2020**. The present application

**Contd....**

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**FIR No. 265/2020  
PS : Sarai Rohilla  
U/s : 326/341/34 IPC  
State Vs. Mohd. Jahid**

stands disposed of accordingly. Be tagged alongwith the bail application.

The date already fixed i.e. 10.09.2020 stands canceled.

A copy of this order be uploaded on the official website of Delhi  
District Courts.

**(LOVLEEN)  
PO-MACT-02(Central),  
Delhi/01/09/2020(k)**